

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 672/2001

(O.A.536/1992)

Date of order: 18.10.2001

Present: Hon'ble Mr. Justice G.L. Gupta, Vice-Chairman.

Hon'ble Mr. B.P. Singh, Administrative Member.

Benkatraman Rao

- v e r s u s -

Union of India and Ors.

For the applicant : Mr. G.C. Ghosh, counsel.

For the respondents : Mr. P.K. Arora, counsel.

O R D E R

Through this application the applicant wants modification in the order dated 31.8.2001.

2. It is pointed out that though in the order dated 4.9.2000 of the Hon'ble High Court in WPCT No. 569/2000 it is not stated in clear terms that Tribunal's order dated 13.6.2000 in O.A. No. 536/92 was set aside, but according to him the order of the Tribunal does not exist.

3. On going through the order of the Hon'ble High Court dated 4.9.2000 it can be presumed that the order of the Tribunal has been set aside. The order dated 31.8.2001 was passed on the request of the counsel for the applicant and it was dictated in his presence. It is incorrect to say that the Id. counsel had not made a request. It appears that he could not point out the fact which he is pointing out today at the time of passing the order.

4. Now it may be stated that the order of the Tribunal dated 13.6.2000 does not hold the field. M.A. stands disposed of accordingly.

Byomkesh

Member (A)


Vice-Chairman